



Central Administrative Tribunal, Principal Bench

Original Application No. 111 of 2000

New Delhi, this the 28th day of September, 2000

Hon'ble Mr.V.K.Majotra, Member (Admnv).

Beg Raj Sharma, Postman, PT-7, Dev Nagar,  
P&T Colony, New Delhi. - Applicant

(By Advocate -None)

Versus

1. Chief Post Master General, Delhi Circle,  
Dept.of Post Meghdoot, New Delhi-110001
2. Sr.Supdt. of PO's Central Division,  
Meghdoot Bhawan, New Delhi-110001.
3. Asstt.Director Building, Delhi Circle,  
Dept.of Posts, Meghdoot Bhawan, New  
Delhi-110001.
4. Estate Officer, Assstt.Postmaster General  
Delhi Circle, New Delhi.
5. J.E.(P&T) Civil Enquiry, P&T Colony, Dev.  
Nagar, Karol Bagh, New Delhi. - Respondents

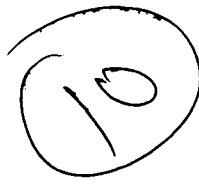
(By Advocate Shri Gajendra Giri)

O R D E R (Oral)

None has come present on behalf of the  
applicant.

2. Shri Giri, learned counsel of the respondents  
has stated that respondents' order dated 22.12.1999 has  
been challenged by the applicant whereby the respondents  
had undertaken action under the provisions of Public  
Premises (Eviction of Unauthorised Occupants) Act, 1971  
(for short 'PP Act') consequent upon unauthorised  
subletting of quarter no.7, Minial Type, P&T Quarter,  
Dev Nagar, Karol Bagh, New Delhi, and cancellation of  
the allotment in favour of the applicant with effect  
from 19.2.1999. He has drawn my attention to order  
dated September 6, 2000 of the Hon'ble Supreme Court in  
Civil Appeal Nos.1301-04/1990 (Union of India Vs.  
Sh.Rasila Ram & others) stating that this Tribunal does  
not have jurisdiction to interfere with the order passed





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by the competent authority under the provisions of the PP Act.

3. In view of the fact that this Tribunal does not have jurisdiction under the provisions of the PP Act, this OA is disposed of. Needless to say that the interim stay ordered on 19.1.2000 stands vacated automatically forthwith.

V.K.Majotra  
(V.K.Majotra)  
Member (Admnv)

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